

441. SHRI AHMED MOHMEDBHAI ATEL: Will the Minister of NANCE be pleased to state;

- (a) whether Gujarat is the first tate in the country to have a Bank its own which will be promoted by tatelowned Gujarat State Fertilizer proporation and Gujarat Lease Fince Limited;
- (b) if so, whether the Reserve Bank India has already given its apoval;
- (c) whether there will be equity rticipation from selected State Goviment enterprises also;
- (d) what is the total authorised nital of the Bank;
- (e) what is the extent to which is will be helpful to the State of ijarat; and
- f) whether such type of Banks will operating in other States also?

'HE MINISTER OF STATE IN THE NISTRY OF FINANCE AND MIN-ER OF STATE IN THE MINIS-Y OF PARLIAMENTARY AF-IRS (DR. ABRAR AHMED):

- Gujarat State Fertilizer reporation (GSFC) and Gujarat se Finance Limited (GLFL) will the nodal agencies for promoting tate owned bank called the Bank Jujarat Limited The Restrye Bank India has received an application n the GSFC for a licence to comuce banking business under section of the Banking Regulation Act,
 - The application is being procesby Reserve Bank of India.
 -) and (d) It has been stated in application that the bank would promoted by leading cortions and companies of

Gujarat from the public and joint sectors as well as private business houses. The authorised capital (as stated in the application) is likely to be Rs. 200 crores.

- (e) Details in this regard are not available.
- (f) RBI have no information in this regard.

.... Delay in sanctioning a Stock Exchange at Surat

- 442, SHRI AHMED MOHMEDBHAI PATEL: Will the Minister of FIN-ANCE be pleased to state:
- (a) whether delay on the part of the Central Government to sanction a Stock Exchange in Surat is depriving the country of foreign exchange inflow of millions of dollars;
- (b) whether it has been pointed out that South Gujarat has a rich farming community specialising in cash crops and almost every third family has a member settled abroad;
- (c) if so, whether it has also been pointed out that 15, to 20 percent of transactions of the Bombay Stock Exchange are accounted for by Surat based investors;
- (d) if so, what are the reasons for the delay in sanctioning a Stock Exchange at Surat, Gujarat; and
- (e) by what time final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MMINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) It would be incorect to say that lack of a recognised Stock Exchange in Surat is depriving the country of a large inflow of foreign exchange as there are 21 recognised and funconal Stock Exchanges in the country, including three Exchanges in the State of Gujarat.

- (b) and (c) The Southern Gujarat Chamber of Commerce and Industry in its memorandum submitted to the Ministry has pointed out that cultivation of cash crops is the most profitable activity in South Gujarat and that industrial activity an around Surat has also attracted the attention of NRIs as a potential centre for industrial investments. The Chamber has also pointed out that the share of South Gujarat in the total turnover of the Bombay Stock Exchange is nearly 25 percent.
- (d) and (e) There are already three recognised. Stock Exchanges in the State of Gujarat and this is the highest number of Stock Exchanges in any State in the country Besides the National Stock Exchange of India Limited is expected to provide services to investors from all over the country in due course. In view of these factors, the establishment of a Stock Exchange at Surat does not seem justifiable.

Detection and investigation of Bank Fraud Cases

- 443. Transferred to 13th December, 1993.)
- 444 AHRI SURESH PACHOURI: Will the Minister of FINANCE be pleased to state:
- (a) whether the Bank frauds during 1992 were higher as compared to 1990;
- (b) what is the total number of cases of frauds reported to RBI in 1992;
- (c) to what extent they were more in comparison to 1991;
- (d) whether during 1990, the bank frauds were 1,034 and the amount involved was Rs. 8,598.36 lacs:
- (e) whether upto March, 1993, 340 cases were reported involving an amount of Rs. 1,129 lakhs;
- (f) if so, whether RBI appointed a Committee in 1991 and the same has submitted its report in June, 1992;

- (g) if so, what were the main r commendations made by the Committee;
- (h) whether it is all a fact th investigating cells will be set up f investigating cases of Bank fraud and
- (i) to what extent the bank frau were checked?

THE MINISTER OF STATE THE MINISTRY OF FINAN(AND MINISTER OF STATE IN TI MINISTRY OF PARLIAMENTAL AFFAIRS (DR ABRAR AHMED): (and (b) Yes, Sir. 1717 frauds we reported by public sector basis (i cluding overseas branches) to Reser Bank of India (RBI) during 1992 compared to 1687 frauds report during the year 1990.

- (c) For the year 1991 the publ sector banks reported 1559 frauds at in 1992, 1717 frauds were report representing an increase of 158 cas of frauds.
- (d) The number of frauds reporting the 20 nationaised banks for year 1990 was 1034 and the amount involved was Rs. 8598.36 lakhs p Ugandan Shillings 4597787.
- (e) In 1993 (upto March), 340 ca were reported and an amount of 1129 lakhs was involved.
 - (f) Yes, Sir.
- (g) The main recommendations the Committee are given in the stament (See below).
- (h) RBI reported ha_{S} the public sector Ъa all have set up Vigilance C Head Office and cont both at ling office levels to look into the v lance cases in respect of both aw staff and others RBI has further ported that investigations are cond ted by staff of Vigilance Cells : services of Internal Inspection Au Department as well as other expe enced staff are also utilised for t nurpose,